

## FORM G

### INVITATION FOR EXPRESSION OF INTEREST FOR SHAPOS SERVICES PRIVATE LIMITED OPERATING IN SUPPLY CHAIN OF NATURAL FIBRES AT BANGALORE

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Shapos Services Private Limited PAN: ABDCS6598J CIN: U74110KA2020PTC134121
2.	Address of the registered office	1207/343, 9th Main, 7th Sector, HSR Layout, HSR Layout, Bangalore, Bangalore South, Karnataka, India, 560102
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	NA
5.	Installed capacity of main products/ services	SSPL was engaged in the business of trading goods related to the supply chain of natural fibres.
6.	Quantity and value of main products/ services sold in last financial year	SSPL: Turnover of Rs. 1354.38 Crores for FY 2022-23
7.	Number of employees/ workmen	3 as on CIRP commencement date
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	EOI to be submitted in the manner enumerated in the 'Detailed Invitation for EOI' document. The Detailed Invitation for EOI containing the relevant dates; Audited Financial Statement for FY 2022-23 and Provisional Financial Statements for FY 2023-24 can be obtained by sending email to <a href="mailto:cirp.shaposservices@gmail.com">cirp.shaposservices@gmail.com</a> and the List of Creditors can be viewed from IBBI web portal ( <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a> ).
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility Criteria is included in the 'Detailed Invitation for EOI' document which can be obtained by sending email to <a href="mailto:cirp.shaposservices@gmail.com">cirp.shaposservices@gmail.com</a>
10.	Last date for receipt of expression of interest	Thursday, 22 May, 2025
11.	Date of issue of provisional list of prospective resolution applicants	Sunday, 1 June, 2025
12.	Last date for submission of objections to provisional list	Friday, 6 June, 2025

*Jain*



13.	Date of issue of final list of prospective resolution applicants	Monday, 16 June, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Saturday, 21 June, 2025
15.	Last date for submission of resolution plans	Monday, 21 July, 2025
16.	Process email id to submit Expression of Interest	<a href="mailto:cirp.shaposservices@gmail.com">cirp.shaposservices@gmail.com</a>

*Jain*



Signature of the Resolution Professional

Registration Number of the Resolution Professional: IBBI/IPA-001/IP-P-01697/2019 -2020/12588

Registered Address of the Resolution Professional: D-501, Clifton Society, Raviraj Oberoi Marg, Shastri Nagar, Andheri (west), Mumbai 400053

For Shapos Service Private Limited

Date: 6/05/2025

Place: Mumbai

# Rituals alone don't prove religious conversion without explicit belief: SC

## Upholds Kerala MLA's SC-reserved seat eligibility

ASHISH TRIPATHI  
NEW DELHI, DHNS

Legislative Assembly Constituency in Idukki District.

The Supreme Court on Tuesday said mere observance or performance of a ritual or being associated with any religion does not amount to professing that religion.

Adherence merely to some ritual of another religion would not tantamount to giving up the original religion, unless the person makes such a belief explicit, it added.

A bench of Justices Abhay S Oka, Ahsanuddin Amanullah and Augustine George Masih upheld the 2021 Assembly election win of A Raja, who was elected as an MLA on a CPM ticket from the Scheduled Caste-reserved Devikulam

The court set aside the Kerala High Court's 2023 judgment, which held his election as void on a plea by D Kumar that Raja had converted to Christianity.

It was contended that the appellant was born on October 17, 1984, to Antony and Esther. Antony and Esther, it was asserted, were baptised at the CSI Church in Kundala Estate by a pastor named Ebenezer Mani in 1982. The appellant, born in 1984, was also baptised by Ebenezer Mani. Thus, the appellant was a Christian and not entitled to contest from a constituency reserved for the Scheduled Castes.

Examining his appeal, the court noted a duly issued

### SUPREME COURT

In the present time, which is a day and age of intrusive media, including social media, where public figures, including Judges, politicians and bureaucrats are under constant public gaze, it is not easy to hide one's religion or caste. The production of some photographs or some rituals which may have been performed by the appellant, nay, even assuming they were actually performed by the appellant, at the cost of repetition, can, in no manner, take the place of evidence, especially when matters of the like herein are being considered by the courts.

caste or community certificate would be amenable to challenge only under the provisions of the statute concerned, and not in an election petition. It pointed out that no prayer was made in the election petition to set aside his caste certificate.

The court also noted the records from the school where the appellant's children studied showed them as members of the Hindu Parayan caste.

"In the present time, which is a day and age of intrusive media, including social media, where public figures, includ-

ing judges, politicians, and bureaucrats are under constant public gaze, it is not easy to hide one's religion or caste," Justice Amanullah wrote in the 63-page judgment.

"As far as marriage rites are concerned, per se, assuming a practice associated with one religion was followed or observed, the same, ceteris paribus, would not mean the person 'professes' the said other religion," the bench said.

The respondent claimed the marriage of the appellant was conducted according to Christian rituals and

customs. None of the Hindu rituals or customs were followed during the marriage function of the appellant. The court, however, said, from the evidence available, it is not possible to hold that the appellant 'professes' Christianity.

The caste certificate issued in his favour by the competent authority till date held the field. It has not been interfered with, either by the impugned judgment or by the authorities concerned, the bench noted.

The court also rejected evidence of Ebenezer Mani produced from the respondent's side, who claimed to have baptised the appellant and his family.

It pointed out, during the evidence, he admitted that he was aged 54 years on the date of deposition, which meant he was aged only 14 years in the year 1982, when he purportedly baptised the appellant's parents. "This is, clearly, unbelievable and unsustainable," it said.

# 21 judges of top court make asset details public

NEW DELHI, DHNS: Of the 33 Supreme Court judges, 21 have declared their assets, including those of their spouses, in a move that would enhance transparency in the judiciary.

Following a full court resolution on April 1, the judges disclosed their assets on the SC website on Monday night.

According to available details, outgoing Chief Justice of India Sanjiv Khanna owns a three-bedroom DDA flat in South Delhi and a four-bedroom apartment in Commonwealth Games Village, Delhi, with two parking spaces, measuring 2,446 sq ft super area. He holds a 56% share in a four-bedroom apartment in Gurugram, and also has a share in Dev Raj Khanna (HUF) as a part-owner of a house with an undivided share of land in Dalhousie, Himachal Pradesh.

According to his disclosure, he has Rs 55.75 lakh in fixed deposits and bank accounts, and Rs 1.06 crore in a Public Provident Fund (PPF) account, opened in 1989. He has a General Provident Fund (GPF) worth Rs 1.77 crore,



CJI Sanjiv Khanna

an LIC Money Back Policy with an annual premium of Rs 29,625, and shares valued at Rs 14,000.

The CJI, set to demit office on May 13, has no liabilities or outstanding loans.

CJI-designate Justice BR Gavai has Rs 19.63 lakh in bank accounts and Rs 6.59 lakh in his PPF account. He has a house in Amravati, Maharashtra, (inherited from his deceased father), an apartment in Bandra, Mumbai, and an apartment in Defence Colony, New Delhi.

Justice Gavai also has agricultural land in Maharashtra. Justice Surya Kant, who is to succeed Justice Gavai as the CJI, has a house in Chandigarh (jointly owned by self/spouse/HUF), over 13 acres of agricultural land in Panchkula and a plot in Gurugram.

Justice AS Oka, who is slated to retire on May 24, has Rs 92.35 lakh in PPF and Rs 21.76 lakh in FD.

Justice Vikram Nath de-

clared a 2-BHK apartment in Noida, a bungalow in Allahabad and agricultural land in Uttar Pradesh. He also has Rs 1.5 crore in investments.

Justice KV Viswanathan has investments of Rs 120 crore and he has paid Rs 91 crore in taxes in the last 10 years.

Justice Viswanathan, a successful lawyer directly elevated to the Supreme Court, owns two builder-floor houses in New Delhi—one purchased in 2010 and another in 2014.

Twelve judges who have yet not declared their assets are: Justices BV Nagarathna, JK Maheshwari, Dipankar Datta, Manoj Misra, Ahsanuddin Amanullah, Aravind Kumar, Prashant Kumar Mishra, Satish Chandra Sharma, Prasanna B Varale, N Kotiwar Singh, R Mahadevan and Joy-malya Bagchi.

Justice PS Narasimha owns a house and an apartment in Noida and holds a share in inherited property in Jubilee Hills, Hyderabad. He has invested over Rs 35 crore across mutual funds, fixed deposits, sovereign gold bonds and bank balances.

**PM SHRI KENDRIYA VIDYALAYA KARWAR**  
Naval Base, Arga, Karwar-581 308  
Phone: 08382-2000712 | Email: kvkarwar2022@gmail.com

**OFFLINE FIRM REGISTRATION NOTICE**

PMSHRI Kendriya Vidyalaya, Karwar invites applications from firms and agencies for registration of their firms with KV Karwar for supply and services regarding **Stationery items, Laboratory Equipment and Chemicals, Photography and Printing, Medical items, Sports and Games items, Computer accessories and AMC, Audio Visual Aids, Furniture and Fixtures, Hardware & Sanitary, Tent and Allied Services, Catering Services, Flowers and Gardening Equipment, Miscellaneous Printing, Canteen Services, and Repair/Maintenance Services.** Firms willing to register with our Vidyalaya must submit the sealed applications to the Vidyalaya office.

The last date for submission is **30.05.2025**. Firms should ensure that they submit the relevant documents related to the items for which they are registering. The registration form/document can be downloaded from the website or obtained from the office on all working days between **10:00 AM to 01:00 PM**.

For more details, visit: [www.karwar.kvs.ac.in](http://www.karwar.kvs.ac.in)

- PRINCIPAL

**BRUHAT BENGALURU MAHANAGARA PALIKE**  
Office of the Executive Engineer, Project Division, R.R. Nagara Zone, Bangalore-560 098.

No. BBMP/EE(Proj)/RRN/TEN/02/2025-26 Date: 06.05.2025

**E-AUCTION SALE NOTIFICATION**  
(Through KPP portal only)

The Executive Engineer, Project Division, R.R. Nagara Zone, invites E-Auction sale through KPP Portal <https://kppp.karnataka.gov.in> for Sale of Scrap vehicles, AS IS WHERE IS Condition, parked in front of Zonal Office, R.R. Nagara, Bangalore. The highest rates received in the E-auction will be considered for acceptance. EMD : Rs. 1,00,000/-

**E-AUCTION SCHEDULE**

1) Availability of Tender Document: **08.05.2025 onwards.** 2) Inspection of Scrap vehicles: **upto 13.05.2025 (during Office Hours).** 3) Last date to confirm participation for e-Auction: **15.05.2025 up to 04:00 P.M.** 4) Live Auction bidding date & time: **17.05.2025 (Starting at 10:00 A.M to 12:30 PM).**

The terms & conditions of E-Auction, detailed specifications of vehicles, bidding amount and further details can be obtained from KPP Portal <https://kppp.karnataka.gov.in> or office of the undersigned during office hours.

Sd/- Executive Engineer, Project Division, R.R. Nagara Zone

**FORM G**  
INVITATION FOR EXPRESSION OF INTEREST FOR  
**SHAPOS SERVICES PRIVATE LIMITED**  
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Sd/-  
Signature of the Resolution Professional  
Registration Number of the Resolution Professional:  
IBBI/IPA-001/IP-P-01697/2019 -2020/12588  
Registered Address of the Resolution Professional:  
D-501, Clifton Society, Raviraj Oberoi Marg,  
Shastri Nagar, Andheri (west), Mumbai 400053

Date: 06/05/2025  
Place: Mumbai

(An Autonomous Institute of Government of Karnataka)  
**SHRI ATAL BIHARI VAJPAYEE MEDICAL COLLEGE & RESEARCH INSTITUTE, BENGALURU**

No. SABVMCR/E-TENDER/SPINE/03/2025-26 CALL-2 Dated: 06.05.2025

**TENDER NOTIFICATION**

e-Tenders is invited from interested eligible firms in accordance with KTPP Act for supply and installation of SPINE ENDOSCOPY SET for the Department of SPINE-ORTHOPEAEDIC through TURNKEY Project for B&L CH SABVMCRI.

(1) The starting date for downloading Tenders: 06.05.2025 onwards. (2) The last date for clarifications of Tenders: 09.05.2025, upto 5.30 P M (3) The last date for uploading Tenders: 15.05.2025, upto 5.30 P M. (4) Opening of Technical Bid: 17.05.2025, at 10.30 AM.

For more details pertaining this tender, contact the Director and Dean / Assistant Administrator of the Institute during Office Hours.

Sd/- Director and Dean,  
SABVMCRI Bengaluru

DIPR/CP/516/CCL/2025-26

**Bruhat Bengaluru Mahanagara Palike**  
Office of the Executive Engineer, Shanthinagara Division  
9th Floor, P.U. Building, M.G. Road, Bangalore-560 001

No. EE(SN)/KPPP/Tend/01/2025-26 Dated: 06.05.2025.

**INVITATION FOR SHORT TERM TENDER**  
(TWO COVER SYSTEM)

(Through GoK KPP Portal <https://kppp.karnataka.gov.in> only)

The Executive Engineer (Shanthinagar Division), BBMP, Bangalore on behalf of the Commissioner, BBMP invites tenders from eligible Contractors registered in Bruhat Bengaluru Mahanagara Palike or equivalent registration with CPWD/KPWD/Railways / MES/National Highway or any State Government Organizations for the construction of works detailed in the table below as per standard tender document KW-1

S.N.	Name of the work
1	Providing Emergency Relief task force team to Shanthinagara subdivision Control Room for the year 2025-26 for (7 Months) 01.06.2025 to 30.12.2025 in Ward No: 166,167,168. <b>Approximate value of work : Rs 14.00 Lakhs. EMD : Rs. 35000/-</b>
2	Providing Emergency Relief task force team to Domlur Subdivision Control Room for the year 2025-26 for (7 Months) 01.06.2025 to 30.12.2025 in Ward No: 169,170,171 & 172. <b>Approximate value of work : Rs 14.00 Lakhs. EMD : Rs. 35000/-</b>

**Calendar of events:** 1) Tender documents may be downloaded from the KPPP portal of the Government of Karnataka from 07.05.2025. 2) Tenders must be submitted online through e-procurement portal on or before 16.00 hours on 14.05.2025 and the opening of tenders will be on 15.05.2025 at 16.00 hours.

Sd/- Executive Engineer, Shanthinagar Division

**OFFICE OF THE DEPUTY DIRECTOR & EX-OFFICIO DPO SSK BIDAR DISTRICT BIDAR**

No: DPI/2025-26/IND0527 Date: 28/04/2025

**SHORT TERM E-TENDER**

**PURCHASE OF LAPTOP, PROJECTOR PRINTER, ALL IN ONE COMPUTER, UPS(WITH BATTERY), PRINTER AND SCANNER AND LED DISPLAY (Learning Components) FOR 9 KPS SCHOOLS OF BIDAR DISTRICT**

**TENDER TIME TABLE:** 1) Tender Amount Rs: **83.55** lakhs, 2) Last Date & Time for submitting Tender Document on or before. Date: 17/05/2025 Time: 5.00 PM, 3) Date & Time of opening of Technical Bid Date: 19/05/2025 Time: 11.00AM, 4) Date & Time of opening of Financial Bid Date: 20/05/2025 Time: 11.00PM, 5) E.M.D Rs: 1,67,700/- 6) Contact No: 9448999330, 7) Website address [www.kppp.karnataka.gov.in](http://www.kppp.karnataka.gov.in)

**DDPI & EX-OFFICIO DPOSSK BIDAR**

DIPR/Bidar/30/KSMC&A/2025-26 Bidar Dist.Bidar.

**KARNATAKA HOUSING BOARD**  
3rd Floor, Cauvery Bhavan, Bengaluru.

**SHORT TERM TENDER NOTIFICATION**

Karnataka Housing Board invite tender from the eligible Pre qualified contractor & willing to Pre qualify in Karnataka Housing Board through KPP portal for below mentioned works.

Sl. No.	Name of Work	Work Indent & IFT No.	Amount put to tender (in Rs.)	Last date of submission
1.	Construction of Morarji Desai Residential School (BCWD) at Hanumanala (Nilagol), Koppal District.	Tender Reference No. KHB/2025-26/BD/WORK_INDENT 579 & IFT No. 27/2025-26 Date: 03.05.2025	16,65,99,203/-	17.05.2025 Upto 4.00 PM
2	Construction of Morarji Desai Residential School (BCWD) at Yagati (Udigere), Kadur Taluk, Chikkamagaluru District.	Tender Reference No. KHB/2025-26/BD/WORK_INDENT 580 & IFT No. 31/2025-26 Date: 03.05.2025	16,43,64,447/-	
3	Construction of Morarji Desai Residential School (BCWD) at Kambadahalla Village, Nagamangala Taluk, Mandya District.	Tender Reference No. KHB/2025-26/BD/WORK_INDENT 585 & IFT No. 35/2025-26 Date: 05.05.2025	16,40,58,677/-	19.05.2025 Upto 4.00 PM
4	Construction of Morarji Desai Residential School (BCWD) at Kallur Village, Manvi Taluk, Raichur District.	Tender Reference No. KHB/2025-26/BD/WORK_INDENT 584 & IFT No. 36/2025-26 Date: 05.05.2025	16,67,00,088/-	

For further information, contact below mentioned Office Address:  
Executive Engineer, Karnataka Housing Board, Cauvery Bhavan, Bengaluru.  
Telephone No.: 080-22273511 / 080-22100077. Website: <https://kppp.karnataka.gov.in>

Sd/- Executive Engineer, KHB

DIPR/CP/509/2025-26

## UP: Clash over tandoori roti at wedding leads to double murder

AMETHI, PTI: A dispute over the serving of tandoori roti during a wedding feast turned violent, resulting in the deaths of two men, one of them a minor, in Amethi district, police said on Tuesday.

Six people have been arrested in connection with the deaths so far, they said.

The clash broke out on the night of May 3 in Sarai Hriday Shah village, where a wedding was taking place, and the baramat had just arrived from Balbhadrapur village of the Jamon Police Station area.

The groom was the son of Ram Jiawan Verma, the village pradhan (head), police said.

Ravi, 18, and Ashish, 17, both natives of Rajgarh Lodhan ka Purwa in Gauriganj, were there as guests from the bride's side.

According to police, an argument erupted during dinner over the distribution of tandoori roti. The situation escalated into a physical fight, leading to the fatal assault on the two teenagers.

The six have been booked under under sections 191(2) & 191(3) (culpable homicide), 190 (assault), 115(2) (common intention), 352 (criminal force), and 103(1) (group violence) of the Bharatiya Nyaya Sanhita at Gauriganj Police Station, he said.

## Proposed Kerala-Gulf ship services plagued by delays

ARJUN RAGHUNATH  
THIRUVANANTHAPURAM,  
DHNS

The Kerala - Gulf ship services, a long-pending proposal of Kerala, is still to take off.

While one of the two private companies that had shown interest in the project has backed out, the other company is waiting for a suitable ship.

Industry sources said concerns over viability could be the reason for the bleak response towards the project.

The Kerala Maritime Board had invited expression of interest for operating passenger, cruise and vessel ship services between Gulf countries and Kerala last year. The board held discussions with Chennai-based White Shipping Lines and Kozhikode-based Jabal Ventures in August last year.

The board chairman, N S Pillai, told *DH* that the Chennai-based firm had shown interest but sought time to find a suitable ship to operate the

service, whereas the other firm 'backed out'.

"It would take at least three-and-a-half days to travel by sea from the Gulf countries to Kerala. Hence, adequate amenities should be made available in the ship. This could be the reason why the Chennai-based firm sought time to acquire a ship suitable for the service," Pillai said and added that some sort of viability gap funding would have to be offered to attract investors.

He said the proposed services would be an affordable option during the peak seasons when the airfare in the Kerala - Gulf sector is in the Rs 65,000 - Rs 75,000 range. The fares for the proposed shipping service could be roughly in the Rs 10,000 - Rs 30,000 range, he said.

Meanwhile, industry sources said the three-and-a-half day travel time would be a key disadvantage as NRIs often come down for a limited period. Otherwise, the fares and sops like permitting free cargo, etc., would make it more attractive.

## Punjab: Several farmer leaders put under 'house arrest'

CHANDIGARH, PTI: Farmer leaders have claimed that several Samyukt Kisan Morcha (Non-Political) leaders, including Jagjit Singh Dallewal, were put under house arrest by the Punjab government on Monday, ahead of their scheduled protest outside the Shambhu police station.

The May 6 protest was called against the Punjab

government over its alleged use of repressive methods to evict protesting farmers from Shambhu and Khanauri border points in March.

The farmer leaders claimed that Punjab Police personnel reached their houses early morning to detain them. They said police wanted to prevent them from mobilising people for Tuesday's protest.

The farmers' body had recently announced to hold a protest outside the Shambhu police station on Tuesday against the state government's alleged use of repressive methods to evict them from their protest morchas in March, and also demanding strict action against those people who stole many of their belongings when they were evicted.

**GOVERNMENT OF KARNATAKA**  
DISTRICT URBAN DEVELOPMENT CELL, DEPUTY COMMISSIONER OFFICE, BELAGAVI DISTRICT  
Telephone No: 0831-2407279 E-mail: [ka.belagavi.dudc@gmail.com](mailto:ka.belagavi.dudc@gmail.com)

No: BGM/DUDC/5/CR-/2021-22 Dated: 03.05.2025

**Tender Notificaiton**

The Executive Engineer, District Urban Development Cell, Belagavi District invites tender in two cover system using KW-1, 2, 3 and 4 Document for Belagavi District under Chief Minister Amrut Nagarothana (Municipality) Phase-4 Project works. Bidders can download and submit the tenders through Karnataka Public Procurement portal at <https://kppp.karnataka.gov.in>. Earnest Money Deposit and Tender Processing Fee shall also be paid electronically. Details are as follows.

Sl No	Description of works	Estimated Amount (Excluding GST)	Earnest Money Deposit	No. of Call
1	Construction of Road, Drain and Toilet Works in TMC ATHANI limits (24.10% 7.25% & 5% Grant) (Tender No. DMA/2025-26/RD/WORK_INDENT38026)	131.91	2.00	2 <sup>nd</sup>
2	Construction of Pour Karmikas Rest Room, Public Toilets, Anganwadi, Samuday Bhavan, Compound Wall and Pipeline Works in TMC Sadalaga Limits. (Tender No. DMA/2025-26/BD/WORK_INDENT38082)	132.27	2.00	6 <sup>th</sup>
3	Construction of over Head Tank near MJ Nagar Sai Temple/ Ayyappa Swami Temple at ward no 12 and construction of R.O. Plants near Union Bank back side PW Quarters at ward No. 5 & in Mali gssli / Kumbhar Galli Ward No. 5 in TP Raibag limits. (Tender No. DMA/2023-24 /CT/WORK_NDENT16667/Call-4)	56.56	1.13	6 <sup>th</sup>
4	Construction of Road from CDPO office to Mahadev Udagave and Gamesh temple to Manjunath Hugar House Works in Twon Panchayat KAGWAD Limits. (Tender No. DMA/2024-25/RD/WORK_INDENT/18506 /CALL 5	27.64	0.55	5 <sup>th</sup>
5	Improvement of Filter House in Ward No. 10 in TP KALLIOLLI Limits (Tender No. DMA/2023-24/WS /WORK_INDENT 15395/CALL 6)	14.05	0.35	5 <sup>th</sup>

**Calendar of Events**

Last Date for submission of tenders	: 20.05.2025 up to 17.00 hrs
Date of Opening of Tenders (Technical Bids)	: 22.05.2025 at 10.30 hrs

Postponement of Calendar of events (if any) is only through KPP Portal and will not be published newspapers.

Sd/- Executive Engineer  
District Urban Development Cell, Belagavi

DIPO/RO.No. 179 /2025-26

